

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 12**  
**(IB)-1493(PB)/2018**

**IN THE MATTER OF:**

Enkay (India) Rubber Co. Pvt. Ltd.  
v.  
Sumeru Processors Pvt. Ltd.

.... Applicant/petitioner  
.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 16.10.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the RP

For the Axis Bank

For the Respondent

Mr. Nalin Kaushik, Adv.

Mr. Mohd. Nazim Khan, FCS & Mr. Afaque  
Rayeen, Adv.

Mr. Hashmat Nabi, Mr. Faraz Naaz & Mr. Rizwan  
Ahmed, Advs.

**ORDER**

**CA-2177(PB)/2019**

Final report filed by the CoC annexing therein minutes of various CoC meetings held including 5<sup>th</sup> CoC meeting along with the relevant documents is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-2177(PB)/2019 stands disposed of.

**CA-2169(PB)/2019**

Ld. Proxy Counsel Mr. Nalin Kaushik seeks to withdraw the application, which is accepted and the same is allowed to be withdrawn.

CA-2169(PB)/2019 disposed of.

**CA-2176(PB)/2019**

Notice of the application to CoC.

Ld. Counsel for the Development Credit Bank-one of the members of CoC accepts notice. Reply be filed within ten days with a copy in advance to the counsel opposite.

List for further consideration on 31.10.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

16.10.2019  
Ritu Sharma

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER(JUDICIAL)**